## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 924/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES:

Dewan Housing Finance Corporation Ltd

V/s

C.M Alloys Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Snit. H. Shah

ilb Shrivastas

Co.

For Potitioner

## ORDER

## TCP No. 924/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

For the Petitioner's Counsel having stated that despite notices have been sent to the Corporate Debtor to the Registered Office address showing on MCA portal, the notices sent to the Corporate Debtor are being returned with remark of "Party Shifted" and another time with a remark of "Unclaimed", in view of the same, to

:2:

effectuate service on the Corporate Debtor, the Petitioner is hereby directed to publish notice to the Respondent in two newspapers having wide circulation in the vicinity where registered office of the company is located. It shall be published in English daily newspaper and another in a daily newspaper of vernacular language and file proof of publication within 20 days hereof.

List this matter for hearing on 06.12.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)